

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21977 of 2018

(Arising out of Order-in-Original No. 70-2018 dated
05/11/2018 passed by Commissioner of Central Tax ,
BANGALORE East)

**Mirafra Software Technologies Pvt
Ltd**

No 72-73 Akshay Tech Park
Epip Area Phase I Whitefield
BANGALORE - 560066
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bengaluru East**

BMTC BUILDING
OLD AIRPORT ROAD, DOMLUR,
BANGALORE - 560071
KARNATAKA

Respondent(s)

Appearance:

Shri PRADYUMNA G.H. ADVOCATE

BVC & CO, 1st Floor,
NO. 371 8th Main, Sadashiva Nagar,
BANGALORE - 560080
KARNATAKA

For the Appellant

**Smt. D.S. Sangeetha, Joint
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20486 / 2020

Date of Hearing: 19/08/2020

Date of Decision: 19/08/2020

Per : Bench

Learned counsel/consultant for the appellant submits that
they have availed the Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **19/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...